

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 5/94 in
O.A. NO. 3111/91

New Delhi this the 25th day of April, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

1. Central Revenue Chemical Service Association (Regd.) through its Secretary, Shri S. K. Mittal son of Shri N.K. Mittal residing at B-86, Rampuri, P.O. Chandranagar, Ghaziabad - 201011, and employed as Assistant Chemical Examiner, Central Revenue Control Laboratory, P.O. IARI, New Delhi-12.
2. Shri S. C. Johri S/O Late Shri P. N. Johri, R/O 140-A, D.D.A. Flats (MIG), New Delhi-110027, employed as Chemical Examiner Grade-I, Central Revenues Control Laboratory, P.O. IARI, New Delhi-12. ... Petitioners

By Advocate Shri Gurmeet Singh

Versus

1. Shri M. R. Sivaraman, Secretary, Department of Revenues, Ministry of Finance, Government of India, North Block, New Delhi - 110001.
2. Shri S. A. Govindraj, Chairman & Spl. Secretary, Central Board of Excise & Customs, Ministry of Finance, North Block, New Delhi - 110001.
3. Dr. Badri Prasad, Chief Chemist, Central Revenues Control Laboratory, P.O. IARI, Hill Side Road, New Delhi - 12. ... Respondents

✓ By Advocate Shri R. R. Bharti

O R D E R (CRAL)

Shri Justice V. S. Malimath -

Both the counsel submitted that the judgment has since been complied with. Accordingly, these proceedings are dropped.

P. T. Thiruvengadam

(P. T. Thiruvengadam)
Member (A)

V. S. Malimath

(V. S. Malimath)
Chairman

/as/